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[Secretary]

from the Lok Sabha, signed by the Secretary of the Lok Sabha :---

(I) "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Patents Bill. 1970. as passed by Lok Sabha at its sitting held on the 29th August. 1970

(ID "In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 31st August, 1970, agreed without any amendment to the Delhi University (Amendment) Bill, 1970, which was passed by Rajya Sabha at its sitting held on the 4th August, 1970."

Sir. I lay a copy of the Patents Bill, 1970. on the Table.

MOTION RE. APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL, 1969.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to move :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to appoint one more Member of the Rajya Sabha to the Joint Committee of the Houses on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969, and resolves that Shri V. B. Raju be appointed to the said Joint Committee."

The question was proposed.

SHRJ BHUPESH GUPTA (West Bengal) : I want to say...

MR. DEPUTY CHAIRMAN On this?

SHRI BHUPESH GUPTA : Yes.

MR. DEPUTY CHAIRMAN : It is such a simple matter.

SHRI BHUPESH GUPTA : That is how we make Parliament somewhat useful. Now. Sir, you are here. We should like to give some direction to the Member we are electing or going to elect to this Joint Committee. It is an important Committee and it will be agreed on all hands that the powers and conditions of service of the Comptroller and Auditor-General require to be very clearly settled. Personally I think that this matter has to be gone into. In the first instance...

MR. DEPUTY CHAIRMAN : Which matter?

SHRI BHUPESH GUPTA : This question

MR. DEPUTY CHAIRMAN : Mr. Bhupesh Gupta, The Bill was considered by the House before it was referred to the Joint Committee and you had an occasion to speak.

SHRI BHUPESH GUPTA : 1 know that.

MR. DEPUTY CHAIRMAN : You have expressed your views. Why do you want to express your views again ?

SHRI BHUPESH GUPTA : I am not going into the Bill. An Act of Parliament has settled his powers, but his appointment has not been settled by an Act of Parliament. Much depends on the person you appoint and the Commiltee should be particularly vigilant to see that no one from big business or connected with big business or the high, top bureaucracy of the kind we have should be appointed to such high posts. The tendency is to find positions, to promote, to reward some officials of the Government of India. Now. I am not naming anybody. That should n^t be done in rcg rd to an appointment of this kind. We have seen how a particular Comptroller and Auditor-General behaved after retirement when he became involved in twenty companies as director and so on.

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SHRI AKBAR ALI KHAN (Andhra Pradesh) : It is i relevant.

SHRI BHUPESI £ GUPTA : This should • be borne in mind

MR. DEPUTY CHAIRMAN : It is not very relevant.

SHRI BHUPESH GUPTA: It is absolutely relevant.

MR. DEPUTY CHAIRMAN : You could have expt :ssod your views when the motion was I nder consideration. You may again expre*. your views when the Bill is sent back to this House, after the report is presents

SHRI BHUPE-.H GUPTA : Is ft a motion or not ?

SHRI AKBAR ALI KHAN : It is a motion for the a pointment of a Member.

MR. DEPUTY CHAIRMAN : It is tot the appointment >f one Member.

SHRI BHUPESH GUPTA : The Committee should be vigilant about it.

MR. DEPUT CHAIRMAN : You should have don this long ago.

SHRI BHUPISH GUPTA : You arc again and again «ying it.

MR. DEPU' Y CHAIRMAN : Why did you not say this earlier when the -notion was consid reii?

SHRI BHUPESH GUPTA : All right.

MR. DEPU fY CHAIRMAN : The question is :

"Th£t this -louse concurs in the recommendatiori of the Lok Sabha that the Rajya Sabha do agree to appcmt one more menbcr of the Rajya Sabha to the Joint Committee of the Houses on the Comptroller and Auditor-General' (Duties', Powers and Conditions of Service) Bill, 1969. and resolves that Shri V. B. R rju, be appointed to the said Joint Co: imittee."

The motion lias adopted.

THE APPROPRIATION (NO 3) BILL. 1970

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Mr. Deputy Chairman. I beg to move :

"That the Bill to authorise payment and appropriation of certain, further sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71, as passed by the Lok Sabha, be taken into consideration."

This Bill arises out of the Supplementary Demands for Grants of Rs. 215.16 crores voted by the Lok Sabha on the 26th August, 1970 and expenditure of Rs. 41.10 lakhs 'Charged* on the Consolidated Fund of India as detailed in the Supplementary-Demand Statement laid before the House on the 11th August, 1970. As full explanations have already been given in that statement, I would confine myself to a few introductory remarks on some of the important items for which provisions have been sought for in the present batch of the Supplementary Demands.

The amounts included in this batch represent the unavoidable minimum additional requirements which have arisen after the presentation and passing of the Budget for the current financial year. Out of the total supplementary estimate of Rs. 215.57 crores, one main item of Rs. 150 crores is for payment of increased subscriptions to the International Monetary Fund and the International Bank for Reconstruction and Development. Of the balance amount, I might mention that Rs. 43.67 crores are payment of compensation to the 14 banking companies, whose undertakings were acquired with effect from the 19th July, 1969; Rs. 8.20 crores are for payment of subsidy for meeting the anticipated loss on export of sugar during the current year; Rs. 3.50 crores are for payment of loan to the Calcutta Port Commissioners: Rs. 3 crores are for providing relief measures for new migrant families from East Pakistan; Rs. 2.22 crores are for grant of loans to certain Dock Labour Boards and Rs. 1 crorc is for payment of customs